

THE SECOND SCHEDULE

(See section 476)

FORM No. 17

WARRANT TO DISCHARGE A PERSON IMPRISONED ON FAILURE TO GIVE SECURITY

(See sections 122 and 123)

To the Officer in charge of the Jail at \_\_\_\_\_ (or other officer in whose custody the person is).

WHEREAS \_\_\_\_\_ (name and description of prisoner) was committed to your custody under warrant of the Court, dated the \_\_\_\_\_ day of \_\_\_\_\_ 19\_\_\_\_; and has since duly given security under section \_\_\_\_\_ of the Code of Criminal Procedure, 1973.

or

WHEREAS \_\_\_\_\_ (name and description of prisoner) was committed to your custody under warrant of the Court, dated the \_\_\_\_\_ day of \_\_\_\_\_ 19\_\_\_\_; and there have appeared to me sufficient grounds for the opinion that he can be released without hazard to the community;

This is to authorise and require you forthwith to discharge the said \_\_\_\_\_ (name) from your custody unless he is liable to be detained for some other cause.

Dated, this \_\_\_\_\_ day of \_\_\_\_\_, 19\_\_\_\_.

(Seal of the Court)

(Signature)

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